

[Dr. Harsh Vardhan]

Policy, and I can assure the Members that we are going to address all these very serious concerns of the Members. They will certainly be addressed in the new Health Policy.

Omission of sprinter Dutee Chand from Commonwealth Games squad

SHRI BHUPINDER SINGH (Odisha): Mr. Deputy Chairman, Sir, as you know the Commonwealth Games are going to be held at Glasgow. A girl from a poor family of Odisha, Dutee Chand, for no fault of her, has been denied the permission to participate in the Commonwealth Games. It is good that the hon. Railway Minister is also present here because she is an employee of the railways. Sir, this poor girl brought laurels not only for Odisha but also for the country in the Asian Games. She has been denied the chance to participate in the Commonwealth Games because of the genetic study which was taken on her. Her genetic study was undertaken without her knowledge. She has not been taken into confidence for this genetic study. There are norms as to how such cases are examined. After the examination, she made her statement in newspapers and to the public that she was taken to a doctor, but she did not know for what test she was taken there. After the test was over, those reports should be kept confidential. The report was to be shown to the coach, the athlete and her family members. But, no family member was present when she was taken for that examination by a doctor.

Sir, the most unfortunate thing is that she was forced to sign on an undertaking after all the tests were made and their reports came. When she asked as for what reason she should give an undertaking, she was told by others that if she did not give that undertaking, then, she would be debarred from participating in the Commonwealth Games.

Sir, our hon. Chief Minister, Shri Naveen Patnaik, sent two lady coaches to Bangalore to know as to what was really happening there because she was totally depressed. Suppose, something is wrong in her genetic tests, then, that should have been rectified. I want to know whether there was some complaint against her. Who has complained against her? On whose complaint was that test conducted? All these things are not known to the athlete. This is another unfortunate part. ...*(Interruptions)*...

Sir, from our Government. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay; time over. ...*(Interruptions)*... What is your demand? You say that and finish. ...*(Interruptions)*... Shri Derek O'Brien, Shri Tapan Kumar Sen and all others are associating themselves with it. ...*(Interruptions)*...

SHRI BHUPINDER SINGH: Sir, she is going to be P.T. Usha in future. ...*(Interruptions)*...

SHRI DEREK O'BRIEN (West Bengal): Sir, I associate myself with this subject.

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I associate myself with it.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with it.

SHRI A.V. SWAMY (Odisha): Sir, I associate myself with it.

SHRIMATI SAROJINI HEMBRAM (Odisha): Sir, I also associate myself with it.

SHRI PYARIMOHAN MOHAPATRA (Odisha): Sir, I associate myself with this subject.

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश) : महोदय, मैं इस विषय से स्वयं को संबद्ध करती हूँ।

चौधरी मुनव्वर सलीम (उत्तर प्रदेश) : महोदय, मैं इस विषय से स्वयं को संबद्ध करता हूँ।

†چودھری منور سلیم (اثر پردیش) : مہودے، میں اس وشنے سے خود کو سمبڈھ

کرتا ہوں۔

SHRI D. RAJA (Tamil Nadu): Sir, I also associate myself with this.

MR. DEPUTY CHAIRMAN: Yes, all Members are associating themselves with it. ...*(Interruptions)*... Both sides of the House agree with it. Then, in that case, why not the Government look into it? ...*(Interruptions)*... Kindly look into it. ...*(Interruptions)*...

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): Yes, Sir. Sure, Sir.

Hike in power tariff in Delhi

SHRI K.N. BALAGOPAL (Kerala): Sir, this is regarding the huge power tariff hike, which recently came into force in Delhi. As per the reply, given by the hon. Minister, in response to a supplementary put by hon. Member, Shri D.P. Tripathi, the Government has accepted that there is a hike in power tariff and the Electric Act, 2003, empowers the appropriate Commission to fix tariffs in accordance with the provisions of the Act. They also accepted that there is 8 to 9 per cent hike in power tariff in Delhi. There was a hike of 7-8 per cent, last February also. The whole country is astonished at this power tariff hike in Delhi because in the last Assembly Elections in Delhi the power tariff hike was the most-debated issue. And, the Congress Government, which was in power, was uprooted by a new party AAP. They formed the Government in Delhi, though they did not have majority. The BJP was also not able to form a Government because they were

†Transliteration in Urdu script.